

**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH
ORDER IN THE MATTER OF OA NO. 332/2025 (PB), OA NO
92/2025 (WZ), JAYMALA DHANKIKAR Vs STATE OF
MAHARASHTRA**

1.0 BACKGROUND

Original Application No. 332 of 2025 (PB), titled Jaymala Dhankikar Vs State of Maharashtra & Ors has been registered for exercise of suo motu jurisdiction by Hon'ble NGT Principal Bench, New Delhi based on complaint dated 06.02.2025 of Jaymala Dhankikar.

The allegation in the complaint is regarding discharge of entire drainage, filth, and toxic waste from Nanded into the Godavari river at Nava Ghat, causing severe pollution and health hazards to the riverside residents, the river facing an unprecedented threat, pollution levels have reached alarming proportions, and the river's water is no longer safe for human consumption or other uses. Further, it is mentioned that the residents living along the riverbanks are facing serious health risks, and immediate action is necessary to prevent a catastrophic situation.

Hon'ble NGT, PB, New Delhi passed an order on 22.07.2025 with direction to constitute joint committee comprising of officers from Central Pollution Control Board (CPCB), Maharashtra Pollution Control Board (MPCB) and District Magistrate, Nanded to verify the factual position and suggest appropriate remedial action. MPCB be the nodal agency for coordination and compliance.

The relevant portion of order is reproduced as below:

"5...In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Central Pollution Control Board, Maharashtra Pollution Control Board and District Magistrate, Nanded and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project

proponents, verify the factual position and submit report suggesting appropriate remedial action. The Maharashtra State Pollution Control Board will be the nodal agency for coordination and compliance.

6.... Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Western Zone Bench of this Tribunal at Pune. We are of the considered view that it will be appropriate if the case is further heard by the Western Zone Bench of this Tribunal at Pune. "

The copy of Hon'ble NGT order dated 22/07/2025 is given at **Annexure-I**.

2.0 THE COMMITTEE:

In compliance with order dated 22/07/2025 of Hon'ble NGT, Joint Committee comprising of following members was constituted –

Sr. No.	Department/Office	Name of Member
01	Representative of District Magistrate, Nanded	Shri Sunil Machewad, Nayab Tahsildar, Representative of District Magistrate, Nanded
02	Representative from Central Pollution Control Board (CPCB)	Shri Shashikant Lokhande, Scientist "E", CPCB, Regional Directorate, Pune.
03	Representative of Maharashtra Pollution Control Board (MPCB) (Nodal Agency)	Shri Suryakant J. Shinde, Sub-Regional Officer, MPCB, Nanded.

The Joint Committee was directed to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit report suggesting

appropriate remedial action.

3.0 THE SITE VISIT & MONITORING

3.1 JOINT COMMITTEE VISIT ON 25.08.2025

The Joint Committee has carried out visit of sites- Godavari River, various natural drains/Nallas on 25.08.2025. However, due to heavy/torrential rains in the Nanded & surrounding area during the period, there was flood in the river & drains were flowing with water and sampling/observations could have not been representative. Therefore, the Joint Ccommittee decided to carry out the visit and monitoring in due course of time i.e. after receding rains.

The matter heard on 02/09/2025 at Hon'ble NGT, Western Zone Bench (WZB), Pune after transfer of case to WZB Pune. Ld Counsel of MPCB, Mr. Vilas Jadhav, appeared before the Hon'ble NGT stated that the Joint Committee has inspected the site in question 25/08/2025 and prayed for grant of ten weeks' time to file the report which is allowed by Hon'ble NGT. The copy of the order dated 02/09/2025 is provided as **Annexure-II.**

3.2 JOINT COMMITTEE VISIT & MONITORING ON 16.10.2025 & 17.10.2025

Joint Committee carried out site visits and monitoring/ sampling of River, Natural drains/Nallas, Sewage Treatment Plants (STPs), MSW Sites during 16.10.2025 & 17.10.2025 in Nanded City to verify the grievances of the Applicant and assessment of pollution in river/natural drains.

As per order of Hon'ble NGT, Shri Sangratna G. Sonsale, Executive Engineer (STP), Shri Dilip S. Taklikar, Executive Engineer, MSW Department, Nanded Waghala City Municipal Corporation (NWCMC), Nanded and Shri Vyankoba Yede Patil & Shri Gautam Jain- Representative of the Complainant/Applicant were present during site visits & sampling of Godavari River, Nallas and Sewage Treatment Plants.

The sampling carried out at-

- (I) 03 locations located at River,
- (II) 07 locations at Natural drains/Nallas
- (III)04 Outlet of STPs

The Committee took help of SRO MPCB Nanded Officials for sampling. The samples were analysed at Regional Laboratory, MPCB, Chh. Sambhaji Nagar (earlier called Aurangabad).

The analysis results of river and natural drains/nallas are given in **Annexure-III A** whereas analysis results of samples from Outlet of STPs are given in **Annexure-III B**.

3.3 ABOUT NANDED CITY AND GODAVARI RIVER:

3.3.1 Nanded City:

Nanded is major city located in South-East part of Maharashtra. The total population of Nanded city (NWCMC area) is 5,50,564 (as per census 2011). Municipal Corporation is divided into 20 wards / Prabhag.

3.3.1.1 Water Supply and Sewage Management

As per information provided by NWCMC-

- a) Water Supply: 90 MLD
- b) Sewage Generation: 70 MLD.
- c) STPs: 04 no.

Sr. No.	STP Name	Installed Capacity (MLD)	Actual Flow (MLD)	Treatment Units
01	Sangvi STP	15 MLD	10 MLD	ASP
02	Bondar STP	87 MLD	35 MLD	ASP
03	Elichpur STP	30 MLD	12 MLD	ASP
04	Dunkin STP	10 MLD	10 MLD	MBBR
Total		142 MLD	67 MLD	

- ASP – Activated Sludge Process and MBBR – Moving Bed Biofilm Reactor

The total generation of sewage is 70 MLD whereas total installed STP capacity is 142 MLD. Total 67 MLD sewage is treated in all above 04 STP's and 03 MLD untreated sewage is discharged to river Godavari, as per information given during the visit.

NWCMC has obtained Consent to Operate (CTO) vide letter No. Format 1.0/CC/UAN No.0000201486/CR /2504001079 dated 08.04.2025 which is valid

up to 31.12.2026 for 03 no. of STPs (Sangvi STP, Bondar STP, Elichpur STP). The copy of CTO is provided as **Annexure-IV**. NWCMC has applied for CTO for Dunkin STP.

However, as per visual observations during the visit, there were huge quantity of untreated sewage from different area through different drains/Nalls.

3.3.1.2 Municipal Solid Waste Management

About 362 MTD SW (Dry waste about 179 MT/day, Wet waste about 109 MT/day, Hazardous waste 04 MT/day and Mixed waste 70 MT/day) is generated in the city area. NWCMC has established Municipal Solid Waste (MSW) Treatment/Processing facility of capacity -150 TPD. The facility (total area of about 24.43 acres) is located at Gut No. 372 Village Tuppa, Tq. & Dist. Nanded (Lat 19.113385, Long 77.338727) which is in Southeast direction of Nanded City.

The facility consists of one major sheds for processing/Treatment of MSW with an area of about 8,160 sqm., one utility sheds, SLF. The treatment/processing plant consists of Pre-sorting & post sorting through conveyor belt, 04 Numbers of Trommel/screening machine (machineries).

Considering the waste received by the facility is having processing capacity of 150 MT/day, the facility is not having sufficient capacity to process total MSW generated in the NWCMC.

Nearest human habitation from the site is Tuppa area which is about 02 Km from this site in South direction & Balirampur area which is about 600 meters from this site in North direction.

Google Earth image depicting the Municipal Solid Waste Treatment Facility is placed below.



MSW Site (19.113385, 77.338727),
Gut No. 372 Village Tuppa, Tq. & Dist. Nanded

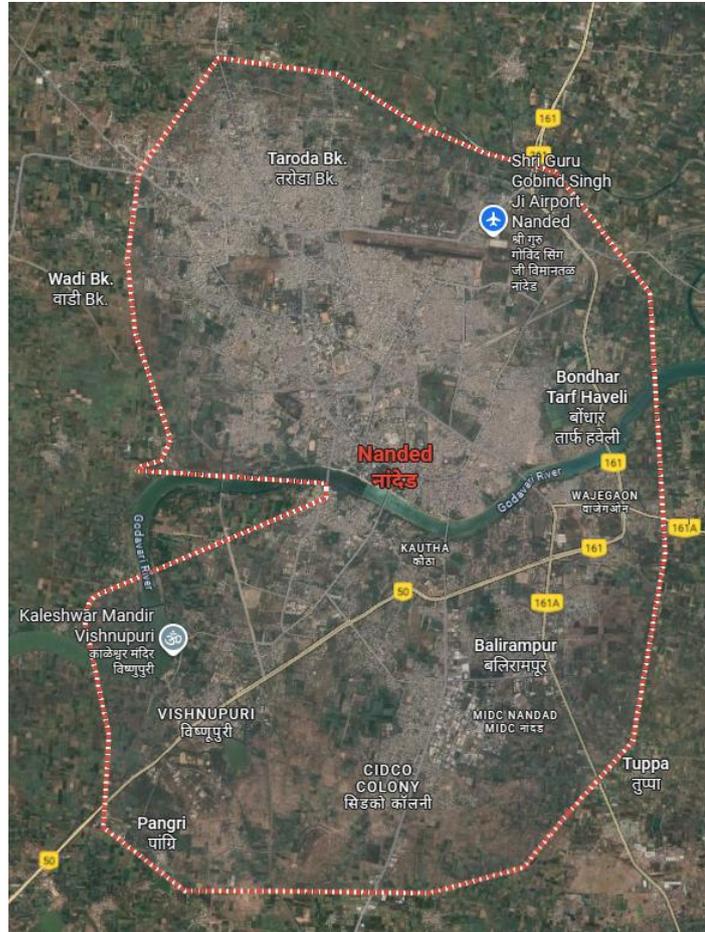
The facility commissioned on 15.02.2022 and in operation since then. The NWCMC has obtained Authorization from MPCB vide no. BO/MSWT/B-CAC-380 dated 02/04/2012 which was valid up to 31/01/2017. Copy of the Authorization, dated 02/04/2012 is attached as **Annexure-V**.

However, NWCMC has not applied for renewal of authorization and operating without valid authorization (consent). The NWCMC is operating MSW treatment plant through contractor- M/s. Guru Ramdass Construction Nanded.

3.3.2 Godavari River:

Godavari River begins near Trimbak (Trimbakeshwar) in the Nashik district of Maharashtra, in the Western Ghats (Sahyadri) range. It flows eastwards across the Deccan Plateau, then turns southeast and finally drains into the Bay of Bengal having its total length is about 1,465 km (approx) making it one of India's longest rivers. The Godavari basin covers roughly 312,812 km², which is about ~10% of India's land area. The Godavari River flows, approximately 4.1 km in length, through Nanded City which divides City into Old Nanded on the North Bank and New Nanded on the South Bank.

The river is source of water for the city & plays a significant role in its religious and cultural identity. The river is impounded by the Vishnupuri Dam, from where water supply to Nanded city. The google image showing river and city is provide as below-



4.0 OBSERVATIONS & FINDINGS:

4.1 OBSERVATION BASED ON VISIT & MONITORING OF RIVER, NATURAL DRAINS/NALLAS

- (I) The total generation of sewage is 70 MLD whereas total installed STP capacity is of 142 MLD. Total 67 MLD sewage is treated in all above 04 STP's and 03 MLD untreated sewage is discharged to river Godavari, as per information given during the visit. However, as per visual observations during the visit, there were huge quantity of untreated sewage was being discharged through different drains/Nallas. The same can be seen from the photographs given in **Annexure-VI**. The information about inlet flow of sewage to STP needs to be checked.
- (II) There are 07 major natural drains/Nallas and 03 Ghats on river (Chunnal Nalla at

Urvashi Ghat, Govardhan ghat nalla at Govardhan Ghat, Bandha at Bandha Ghat, Shani nalla at Shani Ghat, through which untreated sewage discharges in to Godavari River which contaminates river water.

- (III) Due to non-availability of proper sewerage network, untreated sewage from different areas is coming to respective drains/nalls which ultimately meets with river Godavari and causing pollution. Also, the STPs are underutilized due to improper planning of sewerage network. There was no power backup system for operation of STPs/Pumping network in case of power failure at all STPs. Due to this there is discharges of untreated sewage into drains leading to rivers.
- (IV) There was overflow of manhole of sewerage network in river bed observed in upstream of Govardhan Ghat. (**Photograph-10**)-Upstream of Govardhan Ghat, **Annexure-VI**.
- (V) NWCMC has constructed civil structure/wall (**Photograph-1, Annexure-VI**) on Chunnal Nalla for lifting of sewage to Dunkin Sewage Treatment Plant (STP) for further treatment. However, during visit, there was huge overflow of sewage from structure/wall into Godavari River without going to Dunkin STP due to failure of power. The sample of sewage was collected and analysis of the same reveals that the concentration of BOD: 76 mg/l and COD: 260 mg/l. The Chunnal Nalla meets with River at Urvashi Ghat.
- (VI) At the Goverdhan ghat, it was observed that sewage is being discharged through manhole in to the river (**Photograph-10, Annexure-VI**). Samples of river water were collected at upstream (**Photograph-11, Annexure-X**) from river before meeting sewage. The analysis results of the same reveals that BOD: 08 mg/l and COD: 32 mg/l which indicates pollution in the river. The samples of river water mixed with overflow of untreated sewage from manhole downstream of Govardhan Ghat near drain discharging point were collected (Photograph-10). The analysis shows that BOD: 85 mg/l and COD: 304 mg/l.
- (VII) At Banda Ghat it was observed that, the path for the sample collection was not approachable (**Photograph-3, Annexure-VI**) and therefore sample could be collected from Nalla near road. The analysis of the same reveals that it is having 110.0 mg/l of BOD and 376 mg/l of COD indicating that the untreated sewage is being discharge through this nalla by NWCMC to river.
- (VIII) At Shani Ghat, it was observed that sewage discharged into the River Godawari. Samples of sewage meeting to river at this Shani Ghat and River water samples

were collected from upstream (U/s) and downstream (D/s) points after meeting of nalla to River Godavari.

- a. The analysis results of upstream sample reveal that it is having DO 7.0 mg/l, 3.2 mg/l of BOD and 12 mg/l of COD whereas, Total Coliform was 35 MPN/100 ml indicating that there is organic pollution is being discharged into the river. The class of water quality observed at this location is **C** as per the Designated Best use Water Quality Criteria of CPCB (**Annexure – XII**).
- b. The analysis results of river sample at downstream reveal that it is having DO 5.9 mg/l, 4.2 mg/l of BOD and 24 mg/l of COD whereas, Total Coliform was 35 MPN/100 ml indicating that there is organic pollution is being discharged into the river. The class of water quality observed at this location is **C** as per the Designated Best use Water Quality Criteria of CPCB (**Annexure – XII**).

(IX) The photographs show discharge of Sewage into Godavari River at Shani Ghat, **Photograph-4 of Annexure -VI**. The analysis of the same reveals that it is having 88 mg/l of BOD and 316 mg/l of COD indicating that the untreated sewage is being discharge through this nalla by NWCMC to river.

- a) At Nava Ghat it was observed that, discharge of untreated sewage into the River Godavari through Nava Ghat nalla **Photograph no. 5 of Annexure -VI** and also from Nava Ghat Nalla no 2 at Sidharth Nagar **Photograph no. 6 of Annexure -VI**, at this points samples were collected.
- b) The sample analysis results of Nava Ghat nalla shows that it is having 105 mg/l of BOD and 356 mg/l of COD indicating that the untreated sewage is being discharge through this nalla by NWCMC to river.
- c) Whereas, the sample analysis results of Nava Ghat Nalla no 2 shows that it is having 75 mg/l of BOD and 284 mg/l of COD indicating that the untreated sewage is being discharge through this nalla by NWCMC to river.

(X) The Joint Committee visited Pakiza Nalla (**Photograph no.07, of Annexure -VI**) & observed that, discharge of huge quantity of sewage into Godavari River through nalla and collected sample. The sample analysis results shows that it is

having 95 mg/l of BOD and 340 mg/l of COD indicating that the untreated sewage is being discharge through this nalla by NWCMC to river.

- (XI) It was observed that, at Billal Nala (**Photograph no.08, of Annexure -VI**), there is no discharge of sewage into Godavari River. The sewage coming through this was being observed to be collected and sent to the Bondar STP.

4.1 OBSERVATION BASED ON VISIT & MONITORING OF RIVER.

- (I) The Godavari River water sample was collected at upstream (**Photograph-10 of Annexure - VI**) of Govardhan Ghat from river. The analysis results of the same reveals that it is having Dissolved Oxygen (DO) 2.8 mg/l, 08 mg/l of BOD and 32 mg/l of COD indicating that there is organic pollution is being discharged into the river. The class of water quality observed at this location is **D** as per the Designated Best use Water Quality Criteria of CPCB (**Annexure – XII**).
- (II) The Godavari River sample was collected at upstream of Shani Ghat (**Photograph-11 of Annexure - VI**). The analysis results reveal that it is having DO 7.0 mg/l, 3.2 mg/l of BOD and 12 mg/l of COD whereas, Total Coliform was 45 MPN/100 ml indicating that there is organic pollution is being discharged into the river. The class of water quality observed at this location is **B** as per the Designated Best use Water Quality Criteria of CPCB (**Annexure – XII**).
- (III)The Godavari River sample was collected at downstream of Shani Ghat (**Photograph-12 of Annexure - VI**). The analysis results reveal that it is having DO 5.9 mg/l, 4.2 mg/l of BOD and 24 mg/l of COD whereas, Total Coliform was 35 MPN/100 ml indicating that there is organic pollution is being discharged into the river. The class of water quality observed at this location is **C** as per the Designated Best use Water Quality Criteria of CPCB (**Annexure – XII**).

4.2 OBSERVATION BASED ON VISIT & MONITORING OF STPs

(Please refer **Annexure-III B** for analysis results of sampling carried out at outlet of STPs)

4.2.1 Sangvi STP - 15 MLD Capacity

- a) Sangvi STP is provided with having Activated Sludge Process (ASP)

technology, constructed to treat the sewage of Taroda (Bk) & Taroda (Kh) area. About 10 MLD sewage is received, as informed.

- b) Further, during visit it was observed that two no. of floating aerators were not operational.
- c) NWCMC officials informed that about 50-60 % of treated sewage is use for agriculture purpose & remaining disposed in to the river.
- d) Sludge generated after treatment is disposed at trenching ground at Tuppa MSW site.
- e) OCEMS & flow meter is installed at outlet of STP. However, OCEMS connectivity to MPCB/CPCB server is not there.
- f) The analysis results of STP outlet sample shows BOD: 5.2 mg/l, COD: 20.0 mg/l which is well within prescribed limits for STP as per CTO.

4.2.2 Bondar STP - 87 MLD Capacity

- a) Bondar STP is provided in 100 Acres for catering North Nanded area i.e Habib Nagar Nala, Sidharth Nagar Nala, Laxmi Nagar Nala, Hatjodi Nala, Gadipura Nala, Kalapul Nala, Dhobi Ghat Nala, Shani Ghat Nala, Govardhan Ghat Nala, Nav Ghat Nala area.
- b) About 35 MLD sewage is received from city for treatment in this STP, indicates that this STP is underutilized of about 52 MLD.
- c) STP is having total 6 nos. of Kuccha lagoons, out of which only three lagoons are used. These three lagoons are operated in series- first lagoon is used for anaerobic treatment second lagoon and third is for aerobic treatment with floating aerators. There is total 24 nos. of floating aerators in this lagoon. However, at the time visit all the aerators were not operational, the operator informed that there is no power from the electricity board.
- d) NWCMC officials informed that about 50-60 % of treated sewage is use for agriculture purpose & remaining disposed in to the river.
- e) Sludge generated after treatment is disposed at trenching ground at Tuppa MSW site.
- g) OCEMS and flow meter is installed at the Outlet of STP. However, OCEMS connectivity to MPCB/CPCB server is not there.
- f) The analysis results of STP outlet shows BOD: 10 mg/l and COD: 40.0 mg/l which are within the Outlet limits prescribed for STP in the CTO.

4.2.3 Elichpur STP – 30 MLD Capacity

- a) Elichpur STP is constructed to treat the sewage from South Nanded i.e. Vasarni Nala, Kautha Old Gaon Nala area. About 12 MLD sewage is received, as informed.
- b) STP was not in operation due to failure of electricity supply.
- c) NWCMC officials informed that about 50-60 % of treated sewage is use for agriculture purpose & remaining disposed in to the river.
- d) sludge generated after treatment is disposed at trenching ground at Tuppa MSW site.
- h) OCEMS & flow meter are installed at the Outlet of STP. However, OCEMS connectivity to MPCB/CPCB server is not there.
- i) The analysis results of STP outlet sample reveal BOD: 4.8 mg/l and COD: 20.0 mg/l which are within the prescribed limits for Outlet of STP in CTO.

4.2.4 Dunkin STP - 10 MLD Capacity

- a) Dunkin STP receive sewage from Chunnal Nalla for treatment.
- b) STP was not operational during the visit due to power failure from Electricity Board.
- c) NWCMC officials informed verbally that about 50-60 % of treated sewage is use for agriculture purpose & remaining disposed in to the river.
- d) Sludge generated after treatment is disposed at trenching ground at Tuppa MSW site.
- e) OCEMS & flow meter are installed at the Outlet of STP. However, OCEMS connectivity to MPCB/CPCB server is not there.
- f) The analysis results of STP outlet sample reveal BOD: 6.8 mg/l and COD: 24.0 mg/l of COD, which are within the prescribed limits for Outlet of STP in CTO.

4.3 Observations based on MSW Site Visit.

- a) About 362 MT/day Municipal Solid Waste (MSW) is generated, 362 MT/day collected, as informed. The MSW processing plant capacity of 150 MT/day is established. Thus, processing facility is not having sufficient capacity to process total MSW generated in the NWCMC.
- b) During the visit it was observed that unsegregated (mix waste) waste is being brought to the facility (**Photograph 13, Annexure-VI**). The received mix waste unscientifically stored near the plant area. Further, it was informed that at the

time of processing the mix waste is segregated.

- c) After processing of waste, reject was found to be stored unscientifically and the organic residue was found stored in huge quantity indicating that further treatment of composting is being not carried out on regular basis (**Photographs 14, Annexure-VI**). It indicates that the un-composted organic residue of treatment might be further disposed without composting treatment.
- d) The facility has not provided leachate collection system and treatment facility for the leachate. The leachate was found accumulated in drain which further reaches to drain. Also, facility is discharging of leachate from processed legacy waste into Storm Water drain which further leads into drain. This may be getting percolated into the ground during non-rainy season and having chances for causing ground water pollution. However, during rainy season this leachate may be finding its way to the river through drain (**Photograph 15, Annexure-VI**).
- e) The Sanitary Land Fill (SFL) site has been provided; however, it is not in use. Rain water was found stored in the SLF. (**Photograph 16, Annexure-VI**). It seems leachate collection system is not proper.
- f) As per the data provided NWCMC, out of 714221 MT of legacy waste, 410000 MT legacy waste has been bio-mined. The Bio-mining Plant was not found in Operation.
- g) Vehicles carrying MSW from City to the facility were not found covered.
- h) NWCMC has not provided any records of plastic waste generated during bio-mining and its disposal.

5.0 ACTION TAKEN BY MPCB

- 5.1 MPCB has issued directions vide letters dated 07/12/2020 towards the compliances, assessment of compensations and non-compliances of Hon'ble NGT orders related to SWM Rules 2016 and non-compliances w.r.t. bio-mining of legacy waste and disposal of inert waste on dumpsite, in accordance with order dated 02/7/2020 of the Hon'ble NGT in the matter of OA No. 606/2018- In re- Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues (arising out of directions of the Hon'ble Supreme Court in

W.P. No. 888/1996 and W.P. No. 375/2012). The copy of direction dated 07.12.2020 is attached as **Annexure-VII**.

- 5.2 Regional Office, MPCB, Chhatrapati Sambhaji Nagar has issued Show Cause Notice dated 03/04/2025 (**Annexure – VIII**) under the Waste Management Norms & regulations to NWCMC for
- a) non-compliances Untreated sewage effluent was found discharging in to Godavari River through all above nallas.
 - b) The treatment gap is of 13 MLD for sewage,
 - c) 3.0 Lakhs MT of Legacy waste is lying idle and yet to be bio-mined,
 - d) Unsegregated huge quantum of MSW is found stored on site containing Plastic waste with no proper segregation of MSW at site,
 - e) No treatment system provided for the leachates generated,
 - f) Plastic waste was found dumped unscientifically and not following the proper disposal pathway, Burning of MSW were observed, Sanitary land fill site was found unutilized.

Subsequently, MPCB issued Proposed Direction vide dated 20.05.2025 under under section 33 A of Water (prevention & Control of Pollution) Act 1974 and under Section 31 A Air (prevention & Control of Pollution) Act 1981 (**Annexure – IX**) for the non-compliances and asked for to submit concrete time-bound proposal with the necessary financial provision for ensuring compliance thereof and submit monthly progress report.

Further MPCB asked to ensure that no pollution is caused of Godavari River by diversion of Solid & Liquid Wastes disposal into River.

- 5.3 With reference to directions dated 20/05/2025, 06/08/2025 (**Annexure – X**) issued by MPCB, NWCMC has replied to the directions and given time bound program vide letter dated 01/10/2025 (**Annexure – XI**).

6.0 CONCLUSIONS:

6.1 Sewage Management:

- I. The evidence of Nalla water sample results suggests untreated sewage is being discharged into the river.

- II. All monitored drain / nallas carry untreated sewage, causing river pollution with BOD 75–110 mg/L and COD 26–376 mg/L.
- III. Indicates improper sewage collection system and underutilization of STPs due to poor network planning.
- IV. As informed by NWCMC, about 50–60% of treated sewage is used for agriculture; the rest is discharged into the river.
- V. Sludge from treatment is disposed at the Tuppa MSW trenching ground.
- VI. STPs are equipped with OCEMS and flow meters.

6.2 Municipal Solid Waste Management:

- I. NWCMC generates 362 MT/day of MSW and the facility can process only 150 MT/day, which is inadequate.
- II. Unsegregated waste is received and stored unscientifically; segregation occurs only during treatment.
- III. Treatment rejects and organic residue are poorly managed; composting is irregular or absent.
- IV. No leachate collection or treatment system exists; leachate drains into nalla and may pollute groundwater and rivers.
- V. Windrow composting is not practiced.
- VI. Sanitary landfill exists but is unused, waterlogged, and lacks leachate management.
- VII. Of 714,221 MT legacy waste, 410,000 MT bio-mined and remaining waste to be bio-mined, however, but the bio-mining plant is non-operational.
- VIII. MSW transport vehicles are uncovered.
- IX. No records provided for plastic waste generated or disposed during bio-mining.

7.0 RECOMMENDATIONS:

7.1 Sewage Management:

- I. NWCMC should plan for proper sewerage system for collection & treatment of sewage in the area where sewerage system not provided to avoid the discharge of untreated sewage into river Godavari and pollution thereof.
Untreated sewage coming to drains/nallas to be diverted to nearby STPs by interception and diversion where laying of sewerage network is not possible to avoid discharge of untreated sewage into the river through drains/Nallas.

- II. STPs should have standby power back up system in case of failure of power for proper operation of STPs.
- III. Records related to sewage generation, collection, treatment, reuse and disposal to river should be maintained by NWCMC. Maximum reuse of treated sewage may be planned as presently about 50–60% of treated sewage is being used for agriculture purpose, as informed.
- IV. OCEMS installed at Outlet of STPs should be connected with servers of MPCB and CPCB. Calibration should be periodically done.
- V. MPCB should levy environmental compensation in respect of discharge of untreated sewage into rivers through various drains/nallas as observed and monitored during the visit. The environmental compensation may be levied as per the Hon'ble NGT PB New Delhi order dated 07/10/2020 in OA No. 197 of 2017 (WZ) (Vanshakti Vs MCGM & Ors).

7.2 Solid Waste Management:

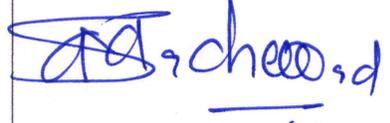
- I. NWCMC should comply the directions issued by MPCB 07/12/2020, and deposit Environmental Compensation for non-compliances w.r.t. order dated 02.07.2020 of the Hon'ble NGT in the matter -OA No. 606 of 2018- In re-compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues (arising out of directions of the Hon'le Supreme Court in W.P. No. 888/1996 and W.P. No. 375/2012), and as per directions of MPCB. NWCMC should also comply with recent directions issued by MPCB under the Waste Management Norms & regulations, section 33 A of Water (prevention & Control of Pollution) Act 1974 and under Section 31 A Air (prevention & Control of Pollution) Act 198.
- II. Still there are various non-compliances are observed towards implementation of various provisions of SWM Rules 2016 such as segregation of waste, collection, treatment/processing of waste, treatment of leachate, bio-mining of legacy waste etc as enumerated in section Solid waste Management of the report.
- III. NWCMC has not yet complied with the aforesaid direction issued by MPCB w.r.t. deposition of environmental compensation. In this regard, Joint Committee opined that MPCB may issue further directions for levying environmental compensation with effect from 01.04.2020 (w.r.t. order dated 02.07.2020 of the Hon'ble NGT in the matter -OA No. 606 of 2018) till the date of present Hon'ble

order.

- IV. NWCMC should be properly implement/comply various provisions of SWM Rules 2016 such as segregation of waste, collection, treatment/processing of waste, treatment of leachate, bio-mining of legacy waste etc.

In order to comply with the provisions of the SWM Rules, NWCMC should be directed to submit Short & Long term Action Plans along with timeline and budgetary provisions.

- V. NWCMC is to maintain all records waste treated and plastic waste generated or disposed during bio-mining.

		
<p>Suryakant J. Shinde, Sub-Regional Officer, MPCB, Nanded</p>	<p>Shashikant Lokhande, Sc. 'E', CPCB, RD, Pune.</p>	<p>Sunil Machewad, Nayab Tahsildar, Representative of District Magistrate, Nanded</p>

Item No. 01

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 332/2025

Jaymala Dhankikar

Applicant

Versus

State of Maharashtra & Ors.

Respondents

Date of hearing: 22.07.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in Person (Through VC).

ORDER

1. The applicant-Jaymala Dhankikar, BJP Member and Social Worker, NIBM Annexe, Mohammadwadi, Pune, Nanded, Maharashtra, has made the present complaint dated 06.02.2025 to this Tribunal on public grievances portal **which has been treated and registered as Original Application No. 332/2025** for exercise of suo motu jurisdiction.

2. The relevant part of the **original application** enumerating grievances of the applicant is reproduced as follows:-

**"Subject: Urgent Need to Address Godavari River
Pollution in Nanded**

X X X X
I am writing to bring to your attention a grave environmental concern that requires immediate action. The entire drainage, filth, and toxic waste from Nanded is being discharged into the Godavari river at Nava Ghat, causing severe pollution and health hazards to the riverside residents.

The Godavari river, considered sacred and a lifeline for millions, is facing an unprecedented threat. The pollution levels have reached alarming proportions, and the river's water is no longer safe for human consumption or other uses. The residents living along the riverbanks are facing serious health risks, and immediate action is necessary to prevent a catastrophic situation.

I urge you to take the following steps to address this critical issue:

**Conduct an Immediate Inspection*: Send a team of experts to inspect the site and assess the extent of pollution.*

**Take Action Against Polluters*: Identify the sources of pollution and take stringent action against the responsible parties, including industries, municipalities, and other entities.*

**Implement Pollution Control Measures*: Enforce the implementation of pollution control measures, such as effluent treatment plants, sewage treatment plants, and solid waste management systems.*

Provide Relief to Affected Residents: Ensure that the affected residents receive necessary medical attention, compensation, and other forms of relief.*

various environmental acts can be invoked to protect the Godavari river from pollution. These include:

**The Environment (Protection) Act, 1986*: This act empowers the central government to take measures to protect the environment, including the prevention of pollution.*

**The Water (Prevention and Control of Pollution) Act, 1974*: This act regulates the discharge of pollutants into water bodies and empowers the central and state governments to take measures to prevent water pollution.*

**The Air (Prevention and Control of Pollution) Act, 1981*: This act regulates the emission of pollutants into the air and empowers the central and state governments to take measures to prevent air pollution.*

I request that you treat this matter with the urgency it deserves and take immediate action to protect the Godavari river and its inhabitants."

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Maharashtra through its Principal Secretary, Environment and Climate Change Department, Government of Maharashtra, (2) Municipal Corporation, Nanded, Maharashtra through its Commissioner, (3) Principal Secretary, Water Resources Department, Government of Maharashtra, (4) Maharashtra Pollution Control Board through its Member Secretary and (5) District Magistrate, Nanded who are impleaded as respondents no. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 5 requiring them to file their reply/response within one month.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Central Pollution Control Board, Maharashtra Pollution Control Board and District Magistrate, Nanded and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit report suggesting appropriate remedial action. The Maharashtra State Pollution Control Board will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Western Zone Bench of this Tribunal at Pune we are of the considered view that it will be

appropriate if the case is further heard by the Western Zone Bench of this Tribunal at Pune.

7. Accordingly, the Registry is directed to list the matter before the Western Zone Bench of this Tribunal at Pune on 02.09.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by Maharashtra State Pollution Control Board and replies/ responses may be filed by respondents no. 1 to 5 before the Western Zone Bench of this Tribunal at Pune within one month.

9. A copy of this order be sent to the Member Secretary, Central Pollution Control Board, Member Secretary Maharashtra Pollution Control Board and District Magistrate, Nanded by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 22nd, 2025
Original Application No. 332/2025
ag

Item No.7

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO.92 OF 2025 (WZ)

Jaymala Dhankikar

.... Applicant

Versus

State of Maharashtra, through its
Principal Secretary, Environment &
CC Department & Ors.

.... Respondents

Date of hearing : 02.09.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER
HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

Applicant : Applicant present in person

Respondents: Mr. Aniruddha Kulkarni, Advocate for R-1/Environment Deptt.
Mr. S.A. Mulla, Advocate along with Mr. Radhakrushna K.
Ingole, Advocate for R-2/Nanded-Waghala City Municipal Corporation
Mr. Vilas Jadhav, Advocate for R-4/MPCB

ORDER

1. This Original Application has been transferred to this Bench by the Principal Bench of this Tribunal and is being taken up by us for the first time, wherein *suo motu* cognizance is taken in respect of pollution taking place in Godavari river at Nava Ghat due to release of toxic waste by Nanded-Waghala City Municipal Corporation.

2. From the side of respondent No.2 - Nanded-Waghala City Municipal Corporation, learned counsel Mr. S.A. Mulla has put in appearance and seeks four weeks' time to file the reply-affidavit. The same is allowed.

3. From the side of respondent No.1 – Environment Department, State of Maharashtra, learned counsel Mr. Aniruddha Kulkarni has appeared and states that he would seek instructions as to filing of the reply-affidavit, for which he seeks time. We allow the same.

4. None has appeared for respondent No.3 – Superintending Engineer, Nanded Irrigation Circle. Respondent NO.3 does not appear to be necessary party, hence we are not ensuring their presence as on date.

5. From the side of respondent No.4 – MPCB, learned counsel Mr. Vilas Jadhav has appeared. By previous order passed by the Principal Bench, a Joint Committee was constituted comprising CPCB, MPCB and District Magistrate, Nanded, MPCB being nodal agency thereof. Today, learned counsel Mr. Vilas Jadhav, representing MPCB states that the Joint Committee has inspected the site in question on 25.08.2025 and prays for grant of ten weeks' time to file the report. We allow the same by way of last opportunity. We also direct MPCB to file their reply-affidavit during that period.

6. None has appeared for respondent No. 5 – District Collector, Nanded. Respondent No.5 is the Chairman of the Joint Committee. We await Joint Committee's report and thereafter, we will decide as to whether reply is required to be filed by respondent No.5.

7. The applicant has appeared in person, who states that she wants to submit additional information/documents, which she has provided across the bar, showing several photographs of the site in question and names of local bodies are also mentioned therein who are responsible for the pollution at the site in question. We direct her to e-file the said additional information/documents/photographs, along with an affidavit before the next

date, with a direction that a copy of the same shall be served to all other parties in advance.

8. We direct the Registry as well as applicant, who has appeared in person, to serve a copy of the Original Application along with all necessary documents upon the learned counsel for respondent No.2 forthwith as well as to all other parties so that they may file their reply before the next date.

9. Put up this matter for further consideration on 17.11.2025.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

Dr. Prashant Gargava, EM

September 02, 2025
ORIGINAL APPLICATION NO.92 OF 2025 (WZ)
npj

Annexure- III A

Analysis Results of Sampling carried out at River Godavari

Date of Sampling 16.10.2025 & 17.10.2025, Mode of Sampling- Grab

Sr No.	Locations				
			Up-stream (U/s) of Govadhan Ghat	Up-stream of Shani Nalla	Downstream (D/s) of Shani Nalla
	Parameter				
1	pH		8.1	8.5	7.7
2	DO		2.8	7.0	5.9
3	BOD		8.0	3.2	4.2
4	COD		32.0	12.0	24.0
5	TSS		10.0	10.0	11.0
6	Nh4-N		0.67	BDL	BDL
7	N-total		22.40	BDL	BDL

Note: All parameters are expressed in mg/l except pH

Annexure- III B

Analysis Results of Sampling carried out at Natural Drains/Ballas

Date of Sampling 16.10.2025 & 17.10.2025, Mode of Sampling- Grab

Location(s)									
Sr No.			Sewage Discharging through Chunal Nalla in to Godavari River (Overflow)	Sewage Discharging in to Godavari River at Govardhan Ghat	Sewage Discharging in to Godavari River at Banda Ghat	Sewage Discharging in to Godavari River at Shani Mandir Nala	Sample Collected from Navaghat Nalla No. 2 downstream of Godavari Bridge	Sewage Discharging in to Godavari River at Navaghat	Sewage Discharging in to Godavari River at Pakiza Nala
	Parameter	Limit							
1	pH	6.5 to 9.0	7.6	7.9	8.1	8.0	8.3	8.2	8.1
2	DO	Less than 5	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	BOD	10.0	76.0	85.0	110.0	88.0	75.0	105.0	95.0
4	COD	50.0	260.0	304.0	376.0	316.0	284.0	356.0	340.0
5	TSS	20.0	65.0	68.0	85.0	60.0	57.0	60.0	80.0
6	Nh4-N	5.0	BDL	0.46	0.60	0.73	2.75	5.06	2.78
7	N-total	100	BDL	53.76	59.92	54.32	50.40	53.20	51.52

Note: All parameters are expressed in mg/l except pH

Analysis Results of Sampling carried out at STPs Nanded

Date of Sampling 16.10.2025, Mode of Sampling- Grab

Locations						
Sr No.			Dunkin STP Outlet	Sangvi STP Outlet	Bondar STP Outlet	Elichpur STP outlet
	Parameter	Limit				
1	pH	6.5 to 9.0	8.3	8.0	8.4	8.0
2	DO	Less than 5	--	--	--	--
3	BOD	10.0	6.8	5.2	10.0	4.8
4	COD	50.0	24.0	20.0	40.0	20.0
5	TSS	20.0	11.0	10.0	11.0	10.0
6	Nh4-N	5.0	0.38	BDL	BDL	BDL
7	N-total	100	2.34	BDL	BDL	BDL

Note: All parameters are expressed in mg/l except pH

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (Municipal)
 No:- Format1.0/CC/UAN
 No.0000201486/CR/2504001079

Date: 08/04/2025

To,
 M/s.NANDED WAGHALA CITY MUNICIPAL
 CORPORATION NANDED, BONDHAR -11-B-2,
 ELLICHPUR -2/2, SANGAVI, BONDHAR, ELLICHPUR,
 SANGAVI, Nanded.



Sub: Renewal of Consent to Operate for Three STP's at different location, STP's of Nanded Waghala City Municipal Corporation.

Ref:

1. Application Submitted by SRO-Nanded.
2. Minutes of 5th CC meeting dtd-10.07.2024.
3. SCN for Refusal of Consent dtd-29.07.2024.
4. Minutes of 9th CC meeting dtd-30.09.2024.

Your application No.MPCB-CONSENT-0000201486 Dated 05.03.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **Renewal of Consent is valid upto-31.12.2026.**
2. **Conditions under Water (P &CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	STP at Bondar - 87 MLD	87.00	As per Schedule -I	After Treatment Disposed to Godavari River
2	STP at Elichpur- 30 MLD	30.00	As per Schedule -I	After Treatment Disposed to Godavari River
3	STP at Sangvi- 15 MLD	15.00	As per Schedule -I	After Treatment Disposed to Godavari River

3. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG Set- 100 KVA	9.6	As per Schedule -II
2	S-2	DG Set- 380 KVA	36.48	As per Schedule -II

4. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

5. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
	NA				

6. Municipal Corporation shall try and reuse maximum quantity of treated sewage for secondary purposed such as irrigation, plantation, industrial cooling, construction activity etc.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/Permissions from any other Government authorities.
9. Change in Bank Guarantee policy will be binding on Corporation.

10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Avinash

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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-04-08 17:15:17 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-25607	02/04/2024	NEFT
2	561643.00	MPCB-DR-27228	18/06/2024	RTGS
3	375000.00	MPCB-DR-27229	18/06/2024	RTGS

Paid additional Consent fees of Rs.3.7 Lakhs and paid penal fees of Rs.561643.00

Copy to:

- Regional Officer, MPCB, Chhatrapati Sambhajnagar and Sub-Regional Officer, MPCB, Nanded
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to extend the B.G. of Rs.5.0 Lakhs towards compliance of consent condition.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

Sr.No.	Name of STP	Quantity of effluent MLD
1	STP at Bondar - 87 MLD	87.00
2	STP at Elichpur- 30 MLD	30.00
3	STP at Sangvi- 15 MLD	15.00

- B] The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No.	Parameters	Standards prescribed by Board
1	pH	6.5 to 9.0
2	BOD (3 days 27°C)	10.0
3	COD	50.0
4	TSS	20.0
5	Nh4-N	5.0
6	N-total	10.0
7	Fecal Coliform (MPN/100 ml)	100

- C] The treated effluent shall be disposed
- After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.
- If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-
1. Will not cause the deterioration of sewers/drains.
 2. Will not cause any toxicity either at treatment works of enroot.
 3. Will not cause harmful effect on people working at treatment work or enroot.
- The local body shall fully treat such industrial effluent to meet the above standards.
2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	80.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-100 KVA	Acoustic Enclosure	5.00	DISEL 10 Kg/Hr	1	SO2	9 Kg/Day
S-2	DG Set-380 KVA	Acoustic Enclosure	11.00	DISEL 25 Kg/Hr	1	SO2	36.48 Kg/Day

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards
Total Particulate Matter	Not to exceed 30 mg/ Nm3

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	2.0 Lakhs	Extend the existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
2	Renewal of Consent	2.0 Lakhs	extend the Existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
3	Renewal of Consent	5.0 Lakhs	extend the Existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
4	Renewal of Consent	6.0 Lakhs	Submit within 15 day	Towards compliance of consent condition	31.12.2026.	30.06.2027

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Municipal Corporation should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
2. The Municipal Corporation should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
3. The Municipal Corporation should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
4. The Municipal Corporation should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a vis actual power and chemical consumption along with Environmental statement.
5. Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down- stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
6. The Municipal Corporation should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The Municipal Corporation should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
8. The Municipal Corporation shall follow the directions issued by the Board dated 14.6.2010 and time to time.
9. The Municipal Corporation shall follow the direction issued by the Board vide No. BO/P&L Div/B-1334 dated 12.3.2013 and time to time.
10. The Municipal Corporation shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).
11. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
12. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble NGT (WZ) bench in the Application No.55/2015,,26/2016 and 37/2016.

13. At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.
14. The Municipal Corporation shall obtain authorization and comply with the provisions of Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto and the Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
15. The Municipal Corporation shall at its own cost get the samples of untreated and treated effluent collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Pune/Sub Regional Officer, Pune-I, Maharashtra Pollution Control Board, with a copy to the Board Office.
16. A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
17. The Municipal Corporation shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the effluent without previous written permission of the Board Office.
18. The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Corporation
19. The Municipal Corporation shall provided facility for collection of samples to the Board staff at the terminal manhole.
20. An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Corporation.
21. Municipal Corporation shall make an Application for renewal of consent at least 60 days before the date of expiry of the consent.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437

Fax : 2402 4068

Visit us at :

Website : <http://mpcb.mah.nic.in>E-mail : mpcb@vsnl.net

No: BO/MSWT/B-CAC-380



Kalpataru Point,
2nd, 3rd & 4th floor,
Opp. Cineplanet,
Near Sion Circle, Sion (E),
Mumbai - 400 022.

Date: 02/04/2012
103/2012

FORM -III
[See - Rule 6 (3)]

To,
The Commissioner
Nanded Waghala City Municipal Corporation
Nanded

Sub: Authorization under Municipal solid waste (Management and Handling) Rules, 2000

Ref : Your application for grant of authorization.

The Maharashtra Pollution Control Board after examining the proposal hereby, authorizes The Commissioner, Nanded Waghala City Municipal Corporation, Nanded, having their administrative office at Nanded, to set up and operate waste processing / waste disposal facility at Gat No. 372, Village Tuppa, Tal. & Dist Nanded, on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The validity of the authorization is till 31/01/2017. After the validity, renewal of authorizations is to be sought.
2. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
3. Any violation of provisions of Municipal Solid Waste (Management & Handling) Rules, 2000 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).

This is issued with the approval of Consent Appraisal Committee of the Board in its meeting held on 2nd March, 2012.



(Milind Mhaiskar, IAS)
Member Secretary

D. A. - Annexure-I
Copy f. w. cs-

The District Collector, Nanded - Being one of the implementing authorities, having overall responsibility for the enforcement of the provisions of Municipal Solid Wastes (M & H) Rules, 2000, it is obligatory on your part to see that the Municipal Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:

- 1) Regional Officer, MPCB, Aurangabad/ Sub Regional Officer, MPCB, Nanded
- For information and necessary action.
- 2) Master File

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Terms & Conditions to Set Up and Operate Municipal Solid Waste Processing/ Waste Disposal Facility by The Commissioner, Nanded Waghala Municipal Corporation, at Gat No. 372, Village Tuppa, Tal. & Dist. Nanded

1. 250 MT/Day of Municipal Solid Waste generated shall be processed and disposed as below.

- i. Composting and allied Products i.e. RDF, Plastic items, Scrap material for recycling by adopting Integrated processing Technology. (Project on Boot Basis by M/s A to Z Infrastructure Ltd., Plot No. 44 Sector 32, Institutional area, Gurgaon, Haryana-122001).
- ii. Segregated waste like metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
- iii. Construction debris/ and such other innocuous material shall be disposed off by sanitary land filling.
- iv. The non biodegradable inert waste, residues of waste processing facilities as well as pre processing rejects from waste processing facilities shall be disposed off by sanitary landfill.

Note : 1] Old quarries and low-lying areas within a city may be earmarked for filling only with construction waste, debris, road- waste, road dust, silt from open drains & similarly non- toxic inert material, without any prior preparation. After filling, such sites should preferably be reserved as open spaces, parks, playgrounds, exhibition- grounds or parking - lots with trees.

2] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.

3] At the initial stage of collection of Municipal Solid Wastes the waste minimization and segregation shall be carried out to avoid burden on the waste processing site.

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per MSW (M &H) Rules, 2000.

3. **Conditions for Landfill sites -**

- i. The landfill site shall be planned and designed with proper documentation of phased construction plan as well as closure plan.
- ii. Bio-medical waste shall be disposed off in accordance with the Bio Medical Waste (Management & Handling) Rules, 1998 and Hazardous Waste shall be management in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended from time to time.
- iii. The landfill site shall be large enough to last for 20 to 25 years.
- iv. The landfill site shall be away from habitation, clusters, forest areas, water bodies, monuments, national parks, wet lands and places of important cultural, historical or religious interests.
- v. A buffer zone shall be maintained around landfill site and shall be incorporated in the Town Planning Department's land-use plans.
- vi. Landfill site should be 20 Kms away from airport including airbase. Necessary approval of airport or air base authorities prior to the setting up the landfill site shall



be obtained in case where the site is to be located Within 20 Km of an airport or an airbase.

4. Facilities at the site :

- i. Landfill site shall be fenced and hedged and provided with proper gate to Monitor incoming vehicles or other modes of transportation.
- ii. The landfill site shall be protected to prevent entry of unauthorized persons and stray animals.
- iii. Approach and other internal roads for free movements of vehicles and other machineries shall exist at the landfill site.
- iv. The landfill site shall have wastes inspection facilities to monitor waste brought in for landfill, office facilities for record keeping and shelter for keeping equipments and machineries including pollution monitoring equipments.
- v. Provisions like weigh bridge to measure quantity of waste brought at landfill Site, fire protection equipments and other facilities as may be required shall be provided.
- vi. Utilities such as drinking water (preferably Bathing facilities for workers) and lighting arrangements for easy landfill operations when carried out in night hours shall be provided.
- vii. Safety provisions including health inspection of workers at landfill site shall be periodically made.

5. Specifications for land filling :

- i. Waste subjected to land filling shall be compacted in thin layers using landfill compactors to achieve high density of the wastes. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.
- ii. Wastes shall be covered immediately or at the end of each working day with Minimum 10 cm of soil, inert debris or construction material till such time wastes processing facilities for composting or recycling or energy recovery are set up as per schedule-I.
- iii. Prior to commencement of monsoon season and intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and gardening to prevent infiltration during monsoon. Proper drainage berms shall be constructed to divert run off away from the active cell of the landfill.
- iv. After completion of landfill, the final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications
viz. - a. The final cover shall have barrier soil layer comprising of 60 cm of clay or amended soil with permeability less than 1×10^{-7} cm/sec.
b. On top of barrier soil layer, there shall be drainage layer of 15 cm.
c. On top of the drainage layer there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.

6. Pollution Prevention -



12	Total hardness (as CaCO ₃)	300
13	Chlorides	250
14	Dissolved solids	500
15	Phenolic compounds (as C ₆ H ₅ OH)	0.001
16	Zinc	5
17	Sulphate (as SO ₄)	200

8. **Ambient Air Quality Monitoring:**

- i. Ambient air quality at the landfill site and at the vicinity shall be monitored to meet the following specified standards, namely :-

S. No.	Parameters	Acceptable levels
1	Sulphur Dioxide	80 ug/m ³ (24 hrs)
2	Suspended Particulate Matter	500 ug/m ³ (24 hrs)
3	Methane	Not to exceed 25% of the lower explosive limit (equivalent to 650 mg/m ³)
4	Ammonia daily average (sample duration 24 hrs)	0.4 mg/m ³ (400 ug/m ³)
5	Carbon monoxide	1 hour average : 2 mg/m ³ 8 hour average : 1 mg/m ³

- ii. The ambient air quality monitoring shall be carried out by the concerned authority as per the following schedule, viz.

- Six times in a year for cities having population of more than 50 lakhs.
- Four times in a year for cities having population between 10 & 50 lakhs.
- Two times in a year for town or cities having population between 1 & 10 lakhs.

9. **Plantation at landfill site :**

A vegetative cover shall be provided over the completed site in accordance with the following specifications, viz.

- Selection of locally adopted non edible perennial plants that resistant to brought an extreme temperatures shall be allowed to grow,
- The plants grown be such that their roots do not penetrate more than 30 cm. This condition shall apply till the landfill site is stabilized.
- Selected plants shall have ability to thrive low nutrient soil with minimum nutrients addition.
- Plantation to be made in sufficient density to minimized soil erosion.

10. **Closure of landfill site and Post-care:**

- i. The Post-care of landfill site shall be conducted for at least 15 years and long term monitoring or care plan shall consist of the following, viz.



- a. Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover.
 - b. Monitoring leachate collection system in accordance with the requirement,
 - c. Monitoring of ground water in accordance with the requirements and maintaining ground water quality.
 - d. Maintaining and operating the landfill gas collection system to meet the Standards.
 - ii. Use of landfill site after 15 years of post closure monitoring can be considered for human settlement or otherwise only after ensuring that gases and leachates analysis comply with the specified standards.
11. **Standards for Composting and Treated Leachates -**
- i. The waste processing or disposal facilities shall include composting, palletisation, energy recovery or any other facility based on state- of the art technology duly approved by the Central Pollution Control Board.
 - ii. In case of engagement of private agency by the municipal authority, a specific agreement between the municipal authority and the private agency shall be made particularly, for supply of solid waste and other relevant terms and conditions.
 - iii. In order to prevent pollution problems from compost plant and other processing facilities, the following shall be complied with, namely :-
 - a) The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
 - b) Necessary precautions shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
 - c) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclables shall be sent for well designed landfill sites(s);
 - d) In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface run-off;
 - e) Ambient air quality monitoring shall be regularly carried out particularly for checking odour nuisance at down wind direction on the boundary of processing plant;
 - f) In case of breakdown or maintenance of plant, waste infect shall be stopped and arrangements be worked out for diversion of waste to the landfill site.
 - iv. In order to ensure safe application of compost, the following specification for compost quality shall be met, namely



Parameters	Concentration not to exceed * (mg/kg dry basis, except pH value and C/N ratio)
Arsenic	10
Cadmium	5
Chromium	50
Copper	300
Lead	100
Mercury	0.15
Nickel	50
Zinc	1,000
C/N ratio	20-40
pH	5.5 to 8.5

* Compost (final product) exceeding the above stated concentration limit shall not be used for food crops. However, it may be utilized for purpose other than growing food crops.

v. The disposal of treated leachates shall follow the following standards, namely :-

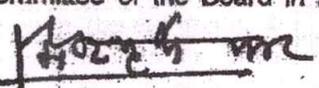
Sr. No.	Parameter	Standards (Mode of disposal)		
		Island surface water	Public sewers	Land disposal
1	Suspended solids, mg/l, max	100	600	200
2	Dissolved solids (inorganic) mg/l, max	2,100	2,100	2,100
3	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
4	Ammonical nitrogen (as N), mg/l, max	50	50	-
5	Total Kjeldahl nitrogen (as N) mg/l, max	100	-	-
6	Biochemical oxygen demand (3 days at 27 C) max, mg/l	30	350	100
7	Chemical oxygen demand, mg/l, max	250	-	-
8	Arsenic (as As), mg/l, max	0.2	0.2	0.2
9	Mercury (as Hg), mg/l, max	0.01	0.01	-
10	Lead (as pb), mg/l, max	0.1	1	-
11	cadmium (as cd), mg/l, max	2	1	-
12	Total chromium (as Cr), mg/l, max	2	2	-
13	Copper (as Cu), mg/l, max	3	3	-
14	Zinc (as zn), mg/l, max	5	15	-
15	Nickel (as Ni), mg/l, max	3	3	-
16	Cynide (as Cn), mg/l, max	0.2	2	0.2
17	Chloride (as Cl), mg/l, max	1,000	1,000	600
18	Fluoride (as F), mg/l, max	2	1.5	-
19	Phenolic Compounds (as C ₆ H ₅ OH), mg/l, max	1	5	-



Note : While discharging treated leachates into inland surface waters, quantity of leachates being discharged and the quantity of dilution water available in the receiving water body shall be given due consideration.

12. The municipal authority shall, within the territorial area of the municipality, be responsible for the implementation of the provisions of these rules, and for the infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
13. All municipal solid waste generated in a city or a town, shall be managed and handled in accordance with the compliance criteria and the procedure laid down in Schedule-II.
14. The municipal authority shall furnish its annual report in Form-II, to the District Magistrate or the Deputy Commissioner with a copy to the Maharashtra Pollution Control Board, on or before of the 30th day of June every year.
15. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-V to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.
16. The waste processing and disposal facilities to be setup by the Municipal Authority on their own or through an operator of a facility shall meet the specifications and Standards as specified in schedule-III and IV.
17. The municipal authority will have to abide by the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000.
18. The inert created during handling and processing of MSW shall be properly land filled.
19. The council shall establish/setup and operate the facility within six months to comply with the rules as per Implementation Schedule laid down in Schedule I.
20. The Corporation shall submit a Bank Guarantee of Rs. 05,00,000/- (Rupees five lacs only) for compliance of the stipulated conditions of the authorization.
21. This is issued with the approval of Consent Appraisal Committee of the Board in its meeting held on 2nd March 2012.




(Milind Mhaiskar, IAS)
Member Secretary



Photograph no. 01: Overflow from Chunnal Nala in to Godavari River



Photograph no. 02: Sewage discharging in to Godavari River at Urvashi Ghat



Photograph no. 03: Sewage flowing through nalla at Bandha ghat in to Godavari river



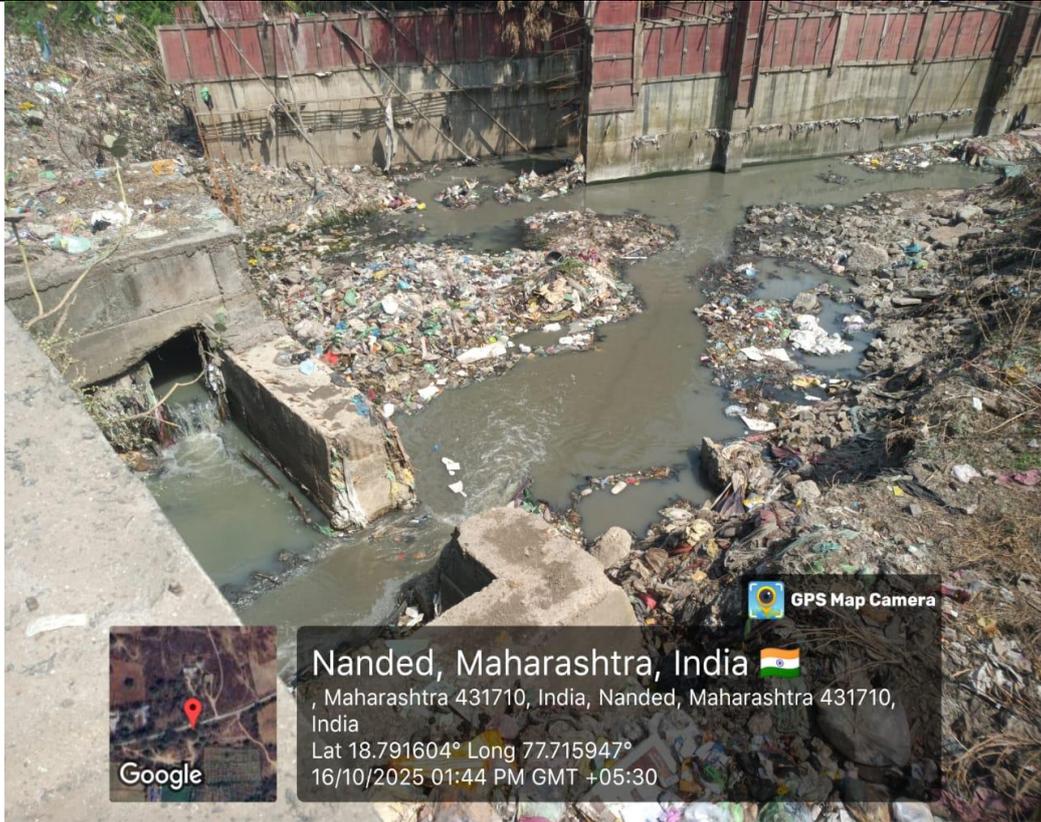
Photograph no. 04: Discharging of Sewage into Godavari River at Shani Ghat



Photograph no. 05: Discharge of sewage into Godavari River through nalla at Nava Ghat



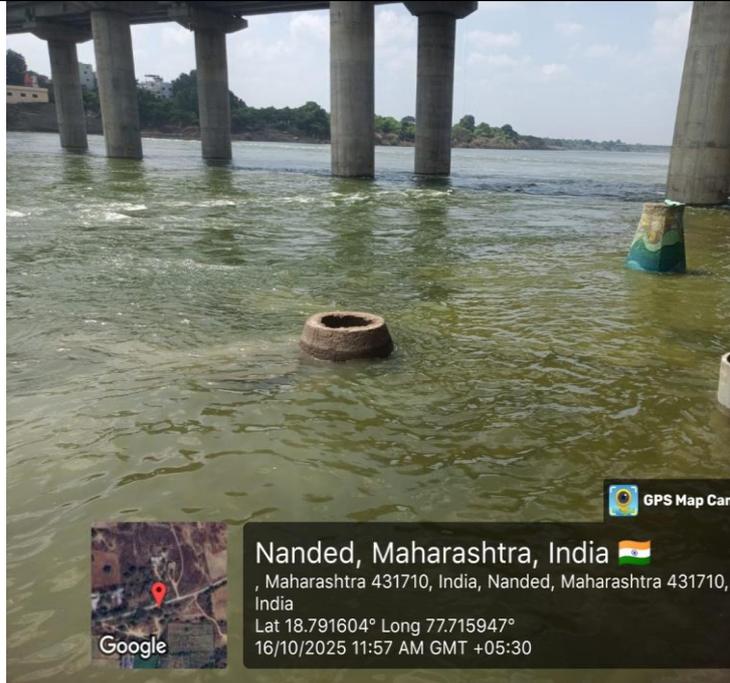
Photograph no. 06: Discharge of sewage into Godavari River through nalla at Nava Ghat Nalla No. 02



Photograph no. 07: Sewage discharge in to Godavari River through Pakiza Nalla



Photograph no. 08: No discharge of sewage into Godavari river through Bilal nalla



Photograph no. 09: Overflow of Sewage Meeting in to River at Govardhan Ghat



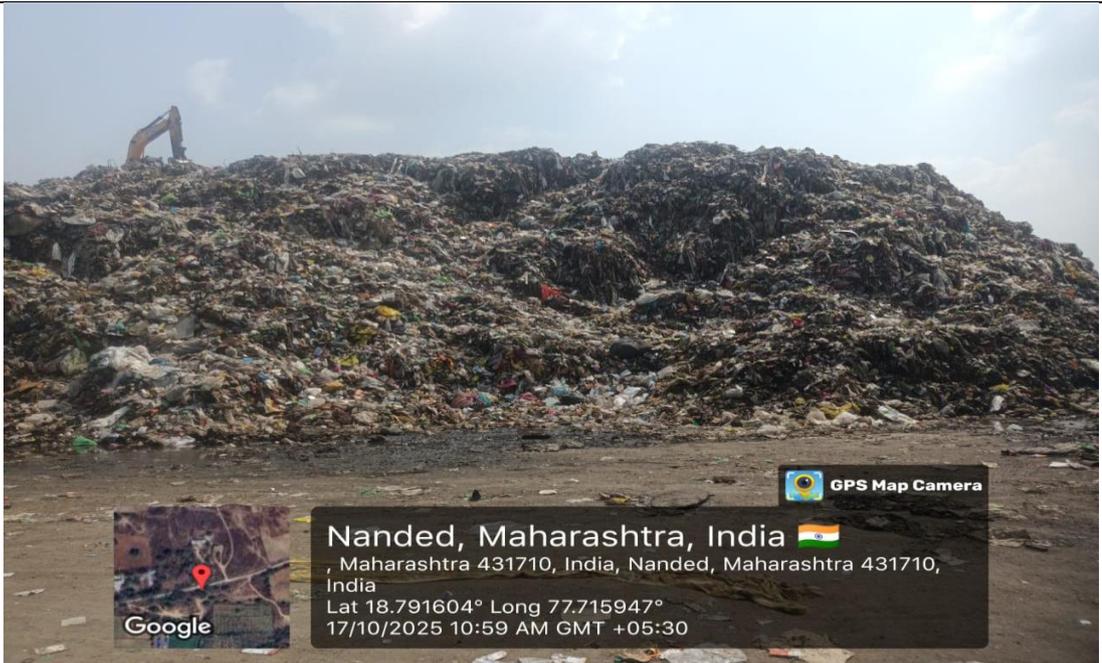
Photograph no. 10: River Godavari at upstream of Govardhan Ghat
 Before meeting sewage in to River.



Photograph-11: Upstream of Godavari River at Shani Ghat



Photograph-12: Downstream of Godavari River at Shani Ghat



Photograph-13: Unsegregated Municipal Solid Waste dumped unscientifically



Photograph-14: Organic waste without composting and Leachate found accumulated on the surface of platform



Photograph-15: Leachate found from processed legacy waste in storm water drain & reaching to nalla



Photograph-16: Sanitary landfill site which is not in use flooded with rain water

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kaipataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

NO.MPCB/RO(HQ)/B- 567

Date: 07/12/2020

To
 The Municipal Commissioner,
 Nanded-Waghala Municipal Corporation,
 Dist-Nanded

Sub : Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

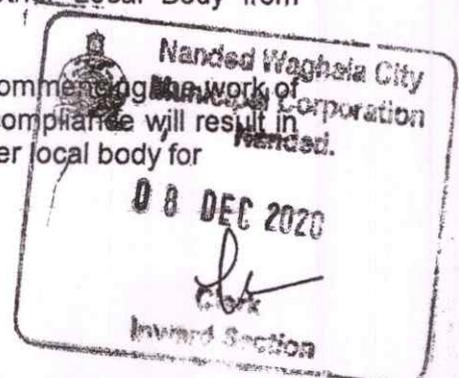
Ref :1.Orders dated 24/01/2020 & 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018.
 2.D.O. Letter dated 11/07/2020 issued by the Environment Department, Govt. of Maharashtra.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018- In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 in Original Application bearing No.606/2018 directed as follows:

- (i) In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020.
- (ii) Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.
- (iii) Continued failure of every Local Body on the subject of compliance of work of legacy waste sites remediation from 01/04/2020 till the compliance will result in liability to pay compensation @ Rs.10 Lakhs per month per local body for



: 2 :

population above 10 lakhs, Rs.5 Lakhs per month per local body for population between 5 lakhs to 10 lakhs and Rs.1 Lakh per month per other local body.

- (M) If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

In this regard, the Environment Department, Govt. of Maharashtra vide D.O. letter dated 11/7/2020 brought to the notice of non-compliances towards solid waste management, liquid waste management & legacy waste management of your Local Body and requested to submit the compliance report within 15 days, which is still awaited.

The officials of the Board at Regional Office Aurangabad reported the following non-compliances as on 1/4/2020

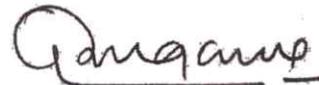
1. Your Local Body is generating solid waste to the tune of 250 MT/day, out of that 156.45 MT/day is treated and 93.55 MT/day of the solid waste is being dumped without treatment.
2. Your Local Body has not developed or established sanitary landfill for disposal of inert material.

It has been observed that you have failed to comply with the timeframe for the implementation of the Solid Waste Management Rules, 2016 and timelines given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation from 01.04.2020 till compliance as follows:

1. Final Environmental Compensation of Rs. 40 Lakh towards the non-compliance of Solid Waste Management Rules, 2016 untreated Solid waste to the tune of 93.55 MT/day from 1/4/2020 to 30/11/2020.
2. You shall pay of Rs.05 Lakh per month for the non-compliance of solid waste management from December, 2020 onwards till the compliance.

You are requested to deposit aforesaid amount towards the environment compensation with the Central Pollution Control Board for restoration of environment, within one month from the receipt of this letter.



(Ashok Shingare, IAS)
Member Secretary

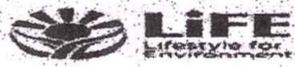
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Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Aurangabad /Sub-Regional Officer, MPCB, Nanded- for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

MAHARASHTRA POLLUTION CONTROL BOARD		
Tel.No. (0240) 29930004	 "Your Service is our Duty"	Regional Office, Paryavaran Bhavan, A-4/1, MIDC Area, Chikalthana, Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road, Chh.Sambhajinagar-431 210.
Visit us at www.mpcb.gov.in		
E-mail: roaurangabad@mpcb.gov.in		
		

No. MPCB/RO-Chh.S/ SCN/2504030006

Date: 03/04/2025

To,
 Executive Engineer,
 Water Supply & sanitary Division
 Nanded Waghala City Municipal Corporation
 Tal & DIST- Nanded

Sub- Show -Cause Notice to submit a Concrete Time-Bound Proposal to comply with the Waste Management Norms & Regulations...regd.

- Ref.-
1. MPCB-LEGAL_ACTIONS-170225004 dated 24.03.2025.
 2. MPCB-LEGAL_ACTIONS-130325049 dated 24.03.2025.
 3. MPCB-LEGAL_ACTIONS-210325007 dated 24.03.2025.
 4. MPCB-LEGAL_ACTIONS-250423008 dated 21.11.2024.
 5. Proposed Directions issued by the Regional Officer, MPCB Chhatrapati Sambhaji Nagar dated 20.06.2020.
 6. Prosecution Notice dated 18.06.2021.
 7. Proposed Directions issued by Regional Officer, Chh. Sambhaji Nagar dated 21.10.2021.
 8. Show-Cause Notice dated 29.12.2023.
 9. CPCB Directions issued vide no. CM-13011/125/2024-LAW-HO-C dated 13.03.2025 in pursuance of Hon'ble National Green Tribunal to submit report about the impact of Waste to Energy Projects on the Environment and Public Health with further directives to provide information on all operational Waste to Energy Plants in & around each State.

Sir,

WHEREAS, it is obligatory on your part to obtain Consent to Establish and Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 & Authorizations under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices so as to comply with the statutory provisions and also to comply with the consent conditions so as to achieve standards prescribed by the Board in its consent and authorizations or under the provisions of the Environment (Protection) Act, 1986 & Rules made thereunder.

AND WHEREAS, MPCB has filed RCC No. 364/2017 under Section 15 of the Environmental (P) Act, 1986, Solid Waste Management Rules, 2016, u/s 41, 43, 44 r/w section 24, 25, 26 & 33A of the Water (P&CP) Act, 1974 against Nanded Waghala City Municipal Corporation (Commissioner & Mayor) due to pollution of Godavari river from sewage generation from Nanded City before the Hon'ble Chief Judicial Magistrate, Nanded.

AND WHEREAS, Sub-Regional Officer, Nanded communicated that **Smt. Jaymala Dhankikar**, BJP Member and Social worker through e-mail on 06.02.2025 has made Complaint with allegations regarding discharge of the entire untreated /substandard quality effluent with filth, and toxic waste from Nanded into the Godavari river at Nava Ghat Nanded causing Godavari River pollution.

AND WHEREAS, MPCB Officials visited the sites on 14.02.2025 and made following observations :-

1. Huge quantum of substandard quality domestic sewage was found discharging into Godavari River at Nava Ghat.
2. No flow meters are provided at inlet & outlet of STP.

AND WHEREAS, Second Complaint received from **Mr. Govind Ramnaryan Nanded** regarding Godavari River Pollution & of MSW site through CPCB by e-mail dated 25.02.2025. Accordingly, Board Officials visited the site on 12.03.2025 for investigation of complaint alongwith Mr. Sarpate (Jr. Engineer of NWMCN) to major Nallas i.e. Bhim Ghat nalla, Govardhan Ghat nalla, Banda Ghat nalla, Dhobi Ghat nalla, Habib Ghat nalla, Vasarni Ghat nalla, Nav Ghat nalla , Siddharth Nalla and Kautha vill. Nalla and MSW site located at Gut No. 372 at vill. Tuppa Tal. Dist. Nanded alongwith Mr. Rakshase and following non-compliances are observed:-

1. Untreated sewage effluent was found discharging in to Godavari river through all above nallas.
2. You have provided STP of Capacity 87 MLD at Bondar, 30 MLD capacity at Elichpur & 15 MLD capacity at Sangvi with total capacity of existing STPs is 132 MLD. The work of construction of STP of Capacity 10 MLD at Dankin on Chunal Nalla is completed and started from last 15 days. (not yet applied for Consent). Out of 70 MLD of total generation the 57 MLD sewage effluent is treated in existing 132 MLD of STPs (i.e. 35 MLD in STP at Bondar, 12 MLD in STP at Elichpur & 10 MLD in STP at Sangvi. The treatment gap is of 13 MLD.
3. 3.0 Lakhs MT of Legacy waste is lying idle and yet to be bio-mined.
4. Unsegregated huge quantum of MSW is found stored on site containing Plastic waste with no proper segregation of MSW at site.
5. No treatment system provided for the leachates generated.

6. Plastic waste was found dumped unscientifically and not following the proper disposal pathway.
7. Burning of MSW were observed.
8. Sanitary land fill site was found under construction.

AND WHEREAS, third Complaint is received through e-mail on 22.04.2025 & also news published in "Dainik Lokmat" on 23.04.2025 regarding fish mortality in Godavari river bed near Nagina Ghat & at Banda Ghat.

AND WHEREAS, MPCB Officials visited the sites on 22.04.2025, 23.04.2025 & 24.04.2025 and made following observations :-

1. Huge quantity of fish kill observed at Nagina Ghat & Banda Ghat on the bank of Godavari river with putrified odor.
2. There is no any industrial unit in vicinity for about 4-5 Km in the surrounding area of said riverbed. The industrial area is located around 4.5 Km to downstream of fish mortality location.
3. Due to choke up in the pipeline carrying the untreated sewage to pumping house of STP located at Bondar the overflow from chambers is meeting Godavari River at Govardhan & Nagina Ghat.
4. The Chunnal nalla carrying huge quantum of untreated sewage to the tune of @ 4-5 MLD which directly meets Godavari River.

AND WHEREAS, you have already been issued with number of above referred Letters as to why further stringent action including prosecution shall not be initiated against you.

AND WHEREAS, the Project Proponent has not taken adequate measures to control air pollution during the unauthorized & unscientific operation of bio-mining activity thereby dust emissions along with fugitive emissions observed in work environment. The waste was being dumped without following any scientific method for the disposal of solid waste for Bio-mining.

AND WHEREAS, no such proposal or methodology have been submitted by making an application for grant of Consent to Establish or Operate by obtaining other necessary mandatory permissions & thereby the Municipal Corporation of Nanded Waghala has not only started bio-mining without statutory permissions, but it is also causing damage to the nearby environment.

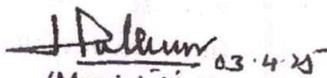
AND WHEREAS, you have failed to submit any substantive progress report in spite of sufficient opportunities are given to you.

Now THEREFORE, I am directed to inform you that this is the last opportunity to be extended to you to submit a concrete time-bound proposal to provide adequate & suitable pollution control arrangements within 3 days' time from the receipt of this

communication failing which the MPCB will have no option than to initiate further necessary action including issuance of final or other action, which may be taken on the Owner and Operator of the Facility, as deemed fit and necessary.

You shall attend Personal Hearing on **09.04.2025** Venue – Office of Member Secretary, Maharashtra Pollution Control Board, Kalpataru Building, 3rd Floor, Sion Circle Mumbai-400 022, Time -11.30 am onwards & submit a concrete time for providing adequate & suitable pollution control arrangements & ensure compliance of above regulations.

In case you fail to submit concrete time bound proposal duly supported by documentary evidence, the MPCB will initiate appropriate action, which please be noted.


(Manish Holkar)
Regional Officer
Chh.Sambhajinagar

Copy submitted to :-

1. Hon'ble Chairman for favor of information.
2. The Member Secretary, MPCB – for further doing needful in the matter.

Copy submitted for favor of information to:-

The Hon'ble Commissioner Nanded Waghala Municipal Corporation.

Copy submitted for information to: -

1. Joint Director (WPC) M.P.C Board Sion Mumbai- 400 022.
2. Regional Officer (BMW), M.P.C Board Sion Mumbai- 400 022.

Copy to:-

1. The Sub-Regional Officer, M.P.C Board Nanded – He is directed to serve the copy of Show Cause Notice to the Nanded Waghala Municipal Corporation and remain present for Personal Hearing along with present status report. Further to submit Prosecution Proposal in the prescribed format with Law Evidence Sample(L.E.S) collected under Water & EP, Act 1986.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 29930004



Regional Office, Paryavaran
Bhavan, A-4/1, MIDC Area,
Chikalthana, Behind Daynik
Lokpatra, Near Seth Nandlal
Dhoot Hospital, Jaina Road,
Chhatrapati Shambhajnagar-
431 210.

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E-mail: roaurangabad@mpcb.gov.in "Your Service is our Duty"

No.MPCB/PDI 2505200006

Date: 20/05/2025.

To,
M/s. Executive Engineer,
Water Supply & sanitary Division
Nanded Waghala City Municipal Corporation
Tal-&DIST- Nanded.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref:

1. MPCB-LEGAL_ACTIONS-170225004 dated 24.03.2025.
2. MPCB-LEGAL_ACTIONS-130325049 dated 24.03.2025.
3. MPCB-LEGAL_ACTIONS-210325007 dated 24.03.2025.
4. MPCB-LEGAL_ACTIONS-250423008 dated 21.11.2024.
5. Proposed Directions issued by the Regional Officer, MPCB Chhatrapati Sambhaji Nagar dated 20.06.2020.
6. Prosecution Notice dated 18.06.2021.
7. Proposed Directions issued by Regional Officer, Chh. Sambhaji Nagar dated 21.10.2021.
8. Show-Cause Notice dated 29.12.2023.
9. Show-Cause Notice dated 03.04.2025
10. CPCB Directions issued vide no. CM-13011/125/2024-LAW-HO-C dated 13.03.2025 in pursuance of Hon'ble National Green Tribunal to submit report about the impact of Waste to Energy Projects on the Environment and Public Health with further directives to provide information on all operational Waste to Energy Plants in & around each State.

WHEREAS, it is obligatory on your part to obtain Consent to Establish and Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control devices.

WHEREAS, Nanded Waghala Municipal Corporation has not provided 100 % adequate and suitable collection, treatment /processing of sewage and Solid Wastes generated from its jurisdiction and thereby it is finding its disposal /dumping into Godavari River Basin, thereby causing serious pollution thereof.

AND WHEREAS, the proposal about non-compliances reported by the Sub-Regional Officer M.P.C.B Nanded was submitted to the authorities at Head Quarter Sion for necessary consideration and after due deliberation, the Authorities have instructed this Office to issue following Directions:-

1. You shall submit concrete time-bound proposal with the necessary financial provision for ensuring compliance thereof and submit monthly progress report.
2. You should ensure that no pollution is caused of Godavari River by diversion of Solid & Liquid Wastes disposal into River.

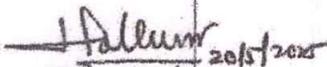
AND WHEREAS after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & willfully causing grave injury to the environment thereby violating various Environment enactments

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused / revoked?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

This is issued with the approval of Member Secretary


 (Manish Holkar)
 Regional Officer.
 Chhatrapati Sambhajnagar.

Copy submitted for information to: The Member Secretary, MPCB, Mumbai

Copy f.w.cs.to:- 1. Joint Director (WPC) MPCB, Sion, Mumbai.
 2. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, Nanded - For information and necessary follow up action to secure compliance - He is directed to take appropriate follow-up by obtaining concrete proposal with time bound action plan to comply with the Directions issued above and also to collect JVS during the above period to ensure 100 % compliance of waste management..

MAHARASHTRA POLLUTION CONTROL BOARD		
Tel.No. (0240) 2993004 Visit us at www.mpcb.gov.in	 "Your Service is our Duty"	Regional Office, Paryavaran Bhavan, A-4/1, MIDC Area, Chikalthana, Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jaina Road, Chh.Sambhajinagar-431 210.
E-mail: rochhatrapatisambhajinagar@mpcb.gov.in		
 		

No. MPCB/RO-Chh.S/P/R/2508060001

Date: 06/08/2025

To
The Municipal Commissioner,
Nanded Waghala City Municipal Corporation,
Tal & Dist. Nanded.

Sub: - Prosecution Notice under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

- Ref: - 1. Consent to Operate granted by the Board vide No Format 1.0/CC/UAN No. 0000201486/CR/2504001079 dtd 08/04/2025 valid upto 31/12/2026.**
2. Visit of the officials of the Board at Sewage Treatment Plant at Bondar (87 MLD), Sewage Treatment Plant at Elichpur (30 MLD), Sewage Treatment Plant at Sangvi (15 MLD) on 27/05/2025.
 3. Law Evidence Sample of your STP collected by Board's Officer on date 27/05/2025.
 4. Prosecution Proposal received from the Sub-Regional Officer, MPCB, vide legal action Number -200625027 dtd. 20/06/2025.
 5. Prosecution Proposal approved by Member Secretary of the Board vide legal action Number 200625027 dtd 28/07/2025.

WHEREAS, the Maharashtra Pollution Control Board has granted you Consent to Operate dtd 08/04/2025 for the provision of Sewage Treatment Plant at Bondar (87 MLD), Sewage Treatment Plant at Elichpur (30 MLD), Sewage Treatment Plant at Sangvi(15 MLD), which was valid upto 31/12/2026 subject to certain terms & conditions.

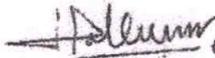
AND WHEREAS, it is obligatory on your part to provide adequate and suitable Sewage Treatment Plant to treat the sewage generated in your jurisdiction and to comply with the consent conditions, so as to achieve standards prescribed by the Board in the Consent.

AND WHEREAS, the officials of the Board on 27/05/2025 have visited to the Sewage Treatment Plant located at Bondar, Elichpur, Sangvi in your Corporation area and observed that you have provided Sewage Treatment Plant, which is not adequate to treat the sewage generated in your jurisdiction, thereby discharging untreated/under treated domestic effluent from your Corporation area into the local nalla, which further meets to Godavari and causing water pollution. During the visit, the officials of the Board collected the Law Evidence Samples, which reveals that the parameters like Biochemical Oxygen Demand, Chemical Oxygen Demand, Total Suspended solid, Total Ammonical Nitrogen and Faecal Coliform are exceeding the limit prescribed by the Board in the Consent.

AND WHEREAS, in view of the above, it has been observed that you have failed to comply with the consent conditions stipulated in the consent granted by the Board and thereby discharging untreated/ under treated effluent into the environment, which meets to Godavari River and thereby causing water pollution into the environment affecting health of citizens.

AND WHEREAS, you are hereby called upon to show cause as to why prosecution shall not be lodged against your Municipal Corporation/Municipal Council and persons who are responsible for day to day affairs of the Municipal Corporation/Municipal Council under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

Your reply to the said prosecution notice shall reach this office within a period of 10 days from the date of receipt of this notice, failing which, appropriate legal action shall be initiated against your Municipal Corporation and the persons who are responsible for day to day affairs of the Municipal Corporation/Municipal Council without giving you further opportunity, which may please be noted.

 06.08.2025
(Manish Holkar)

Regional Officer-Chh.Sambhajinagar.

Copy submitted to:

The Member Secretary, MPCB, Mumbai – for favor of information.

Copy to:

1. Joint Director (WPC), MPCB Sion Mumbai.
2. Joint Director (APC), MPCB Sion (East), Mumbai.
3. Assistant Secretary (Tech), MPCB Sion (East), Mumbai.
4. Regional Officer (BMW), MPCB, Mumbai.
5. Regional Officer (HQ), MPCB, Mumbai. – for information and necessary follow up.
6. Law Officer (P & L Division), MPCB, Mumbai.
7. Sub-Regional Officer, MPCB, Nanded – for information and necessary follow up action.



नांदेड वाघाळा शहर महानगरपालिका, नांदेड

कार्यकारी अभियंता, पाणी पुरवठा व मलनिस्सारण विभाग, यांचे कार्यालय, मुख्य इमारत.

पि.बी.एक्स : ०२४६२ : २३४७१०, २३४५७७, २३४४०४ फॅक्स : ०२४६२-२३२०७१, E-Mail: ee_water@nwcrc.gov.in

जा.क्र.नांवाशमनपा/पापुवजनि/ /२०२५

दिनांक :-

प्रति,

१०१९

11 OCT 2025

श्री.एस.जी.शिंदे

सब-रिजनल ऑफिसर,

महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नांदेड

विषय :- Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

संदर्भ :- 1. आपले पत्र क्र.MPCB/PD/2505200006 Dated 20.05.2025

2. आपले पत्र क्र.MPCB/RO-Chh.S/PR/2508060001 Dated 06.08.2025

3. आपला ई-मेल दि.25.09.2025

महोदय,

उपरोक्त विषयी संदर्भात ई-मेल प्राप्त असून आपण त्यामध्ये नमुद केलेल्या मुद्द्यांबाबत खालील प्रमाणे खुलासा करण्यात येत आहे.

नांदेड वाघाळा शहर मनपा हद्दीचे एकुण क्षेत्र ६३.२२ चौ.की.मी. आहे शहरात एकुण मालमत्ता धारकांची संख्या जवळपास १,४१,००० आहे. नांदेड शहरातुन वाहणा-या गोदावरी नदीचे प्रदुषण होवु नये म्हणुन नांदेड मनपाद्वारे पुढीलप्रमाणे उपाययोजना करण्यात आलेल्या आहेत.

नांदेड शहरातील सर्व मालमत्ताधारकांनी मनपाच्या मलनिःस्सारण वाहिणीस मलनिःस्सारण जोडण्या घेतलेल्या आहेत. त्यामुळे मनपाचे जवळपास ९५% क्षेत्र मलनिःस्सारण वाहिण्यांशी जोडलेले आहे. नांदेड शहरात एकुण ९४२ कि.मी. मलनिःस्सारण वाहिण्यांचे जाळे आहे. सदर मलनिःस्सारण वाहिण्यांतुन येणा-या घाण पाण्याचा उपसा करण्यासाठी शहरात वेग-वेगळ्या ठिकाणी एकुण ७ मलउपसा केंद्र कार्यरत आहेत. सदर मलउपसा केंद्र सांगवी (बु), माळटेकडी, अरविंदनगर, एन.आर.ए.पी., ब्रम्हपुरी, वसरणी, डंकिण या ठिकाणी उभारण्यात आलेले आहेत. सदर ठिकाणांवरून मलउपसा करण्यात येवुन शहरातील मनपाच्या विविध ठिकाणच्या एकुण ४ मलशुध्दीकरण केंद्रात घाण पाण्याचे शुध्दीकरण करण्यात येते. सदर मलशुध्दीकरण केंद्र बोंडार (क्षमता ८७ द.ल.ली. प्रतिदिन), ईलीचपुर (क्षमता ३० द.ल.ली. प्रतिदिन), सांगवी (क्षमता १५ द.ल.ली. प्रतिदिन), डंकिण (क्षमता १० द.ल.ली. प्रतिदिन) अश्याप्रकारे सर्व मलशुध्दीकरण केंद्राची एकुण क्षमता १४२ द.ल.ली. प्रतिदिन आहे.

नांदेड शहरात निर्माण व तसेच गोदावरी नदीच्या किनारी जमा होणारा कचरा घनकचरा घंटागाडीद्वारे दररोज जमा करण्यात येतो व तुप्पा येथे घनकचरा संकलन केंद्रात सदर कच-यावर प्रक्रिया केली जाते.

नांदेड शहरास दररोज ९० द.ल.ली. प्रतिदिन शुध्द पाण्याचा पाणीपुरवठा करण्यात येतो त्यातुन निर्माण झालेले सांडपाणी जवळपास ७० द.ल.ली. प्रतिदिन हे भुमिगत मलवाहिणीद्वारे सर्व मलशुध्दीकरण केंद्रावर पाठविण्यात येते व त्या पाण्यावर शुध्दीकरणाची प्रक्रिया करण्यात येते. सदर प्रक्रिया केलेल्या पाण्याची तपासणी मनपाच्या स्वतंत्र प्रयोगशाळेत केंद्रिय प्रदुषण नियंत्रण मंडळ व महाराष्ट्र राज्य प्रदुषण नियंत्रण मंडळ यांनी ठरवून दिलेल्या मानकानुसार करण्यात येते. व तसेच सदर मानकांवर नियंत्रण २४ तास ठेवण्यासाठी MPCB च्या मानकांप्रमाणे OCEMS (Online Continuous Effluent Monitoring System) कार्यरत आहेत.

नांदेड शहरातुन वाहणा-या गोदावरी नदीमध्ये नैसर्गिक नाले वाहुन येतात सदर वाहुन येणा-या नाल्यांपैकी बिलालनगर नाला, सिध्दार्थ नगर नाला, नावघाट नाला, कालापुल नाला, गाडीपुरा नाला, शनिमंदिर नाला, बंदाघाट नाला, चुनाल नाला हे प्रमुख नाले आहेत. उर्वशीघाट ते एनआरएपी मलउपसा केंद्रापर्यंत सन-१९९६ रोजी गोदावरी नदीच्या समांतर मलनिःस्सारण वाहिण्यांचे पाणी घेवुन जाण्यासाठी मलनिःस्सारण वाहिणी कार्यान्वित होती. परंतु कालांतराने मलवाहीनी मध्ये गाळ प्रवाहित होवुन सदर मलनिःस्सारण वाहिणी क्षतिग्रस्त झाली आहे.

शासनाच्या राज्य नदी संवर्धन योजने अंतर्गत गोदावरी नदीमध्ये चुनाल नाल्याचे पाणी मिसळु नये म्हणुन सदर नाल्याच्या डंकीण परिसरात मलउपसा केंद्र उभारुन १० द.ल.ली. प्रतिदिन क्षमतेचे मलशुध्दीकरण केंद्र उभारण्यात आलेले असुन, आज रोजी पुर्ण क्षमतेने कार्यान्वित आहे. तथापि सदर प्रकल्पामुळे चुनाल नाल्याचे पाणी गोदावरी नदीमध्ये मिसळणे बंद झालेले आहे.

नांवाशमनपा हद्दीमध्ये गोदावरी काठाची लांबी एकुण ४.१ कि.मी. असुन, त्यामध्ये नाल्यांचे पाणी नदीमध्ये मिसळु नये म्हणु केंद्र शासन पुरस्कृत अमृत २.० योजने अंतर्गत गोदावरी नदीच्या समांतर बाजुस ३.३ कि.मी. लांबीची १२०० मी.मी. व्यासाची आरसीसी पाईपलाईन १:१२०० उताराप्रमाणे मलवाहिणीचे काम पुर्ण झालेले आहे.

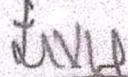
उर्वरीत नगिनाघाट ते बंदाघाट याभागात सुशोभिकरणाचे काम पुर्ण झाले असल्यामुळे त्याभागात मलवाहिणी टाकणे शक्य नाही व तसेच याभागामध्ये कोणताही नाला प्रवाहित होत नाही. करीता बंदाघाट ते गोवर्धनघाट या उर्वरीत भागात २ नाले प्रवाहित होत असल्याने ६०० मी.मी. व्यासाची मलनिःस्सारण वाहिणी घाटाच्या कच्च्या भागात अंथरुन बंदाघाटच्या वरच्या बाजुस ३ द.ल.ली. प्रतिदिन क्षमतेचे पॉकेट मलशुध्दीकरण केंद्राचे बांधकाम करण्यात येणार आहे.

तसेच सदर पाईपलाईनवर गोदावरी नदीस येवुन मिळणा-या नाल्यांच्या ठिकाणी पाईपलाईन चोकअप होऊ नये म्हणुन कचरा काढण्यासाठी एकुण १७ इंटरसेप्ट स्ट्रक्चरचे बांधकाम करण्यात आलेले असुन, नाल्यांचे पाणी सदर पाईपलाईनद्वारे एनआरएपी मलउपसा केंद्र येथे नेवुन तेथुन बॉटार मलशुध्दीकरण केंद्र येथे प्रक्रिया करण्यासाठी घेवुन जाण्यात येते. त्यामुळे आज रोजी जवळपास ८०% नाल्यांचे पाणी गोदावरी नदीमध्ये मिसळत नाही.

उपरोक्त अमृत २.० अंतर्गत सर्व कामे माहे जानेवारी-२०२६ अखेर पर्यंत पुर्ण झाल्यानंतर गोदावरी नदीमध्ये नाल्यांचे पाणी जाणे पुर्णतः बंद होणार आहे.त्यानुसार काम पुर्ण करण्याचे वेळापत्रक यासोबत देण्यात येत आहे.

शहरातील गोदावरी नदीवर एकुण ०३ मुख्य ब्रिज (पुल) असुन त्यावरुन भाविक लोक निर्माल्य व घनकचरा टाकत असल्याने सदर पुलांवर दोन्ही बाजुस १० फुट उंचीचे सेप्टी नेट लावण्याचे काम प्रगतीपथावर असुन, गोदावरी नदीच्या प्रदुषणास मोठ्या प्रमाणात आळा बसेल.

करीता नांदेड मनपा मार्फत मनपा हद्दीतुन वाहणा-या गोदावरी नदीचे पाणी शुध्द राहण्यासाठी वरील प्रमाणे उपाययोजना करण्यात आलेल्या असुन वरील प्रमाणे खुलासा सादर करण्यात येत आहे.


शहर अभियंता,

नांदेड वाघाळा शहर महानगरपालिका, नांदेड

प्रतिलिपी :-

- १) मा.आयुक्त, नांदेड वाघाळा शहर महानगरपालिका, नांदेड यांना माहितीस्तव सविनय सादर.
- २) मा.अतिरीक्त आयुक्त, नांदेड वाघाळा शहर महानगरपालिका, नांदेड यांना माहितीस्तव सविनय सादर.

Name of Work

Commissioner, Nanded Waghala City
Municipal Corporation, Nanded

Agency

Sharda Construction & Corp.Pvt.Ltd. Nanded

Authority

B-1 No. Work order issued through
जा.क्र. NWCMC/WS&SW/414/2023
दि. 17/4/2023

Sub Work	Name of Subwork	Reasons & Remarks
2	Sub Estimate No. 2 : Sewerage Collection system of RCC pipes and -CC pipes of dia. 150 mm to 700 mm dia length (430 lakh/Km)	Due to extended Mansoon period and heavy rainfall, excavation under black cotton soil was difficult. Also, there was local opposition for excavation during rainy season. Balance work will be completed by Jan.26 by increasing manpower & machinery.
3	Sub Estimate No. 3 : Sewerage Trunk Main Dia 700mm to 1200 mm Parallel to NRAP Line Along River Bank	NRAP line is nearly completed. Balance work will be completed as soon as river flood level (HFL) reduces.
5	Sub Estimate No. 5 : Sewerage Pumping Station @ Murnura Galli	Land acquisition in final stage.
13	Sub Estimate No. 13 : STP at Asarjan 0.500 MLD & Kanthak Nagar 0.12 MLD in Zone - 4	STP at Asarjan is completed. For Kanthak Nagar STP land acquisition in final stage.

Designated Best Use Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total Coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l